

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.185/94

Date of Order: 17.2.94

BETWEEN :

D.Subbarayudu .. Applicant.

A N D

1. Divisional Railway Manager,  
South Central Railway.
2. Divisional Mechanical Engineer (Loco),  
South Central Railway,  
Guntakal, Anantapur District. .. Respondents.

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Counsel for the Applicant

.. Mr.S.Lakshma Reddy

Counsel for the Respondents

Mr. T.Siddappa

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CORAM:

HON'BLE MR.V.NNELADRI RAO : VICE-CHAIRMAN

HON'BLE MR.R.RANGARAJAN : MEMBER (ADMN.)

To

1. The Divisional Railway Manager,  
S.C.Rly, Guntakal, Anantapur Dist.
2. The Divisional Mechanical Engineer(Loco)  
S.C.Rly, Guntakal, Anantapur Dist.
3. One copy to Mr.S.Lakshma Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.J.Siddaiah, SC for Rlys CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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PROD ID:  
103115

## C R D E R

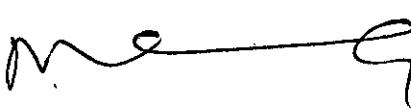
(As per Hon'ble Shri Justice V. Neeladri Rao, Vice-Chairman)

Memo No.G/P.579/Rev/Mech.Bg/1991-92 dated 5.1.94 was issued to the applicant retiring him from service on expiry of three months from the date of receipt of the same. It is by way of pre-mature retirement and not by way of punishment. The same is assailed in this OA.

2. Even in the said memo, it is stated that if the applicant is aggrieved by the said memo, he can make a representation to the Chairman, HQrs., Representation Committee, Secunderabad, against the said memo. Accordingly, the applicant submitted a representation dated 11.1.94 against the said Memo.

The only direction that has to be given in this OA is to direct the Chairman, HQrs., Representation Committee, Secunderabad, to dispose of the said representation by 31.3.1994 and if the applicant is aggrieved by the order of the said Committee, he is free to move to this Tribunal. If the order passed on the said representation is not going to be communicated to the applicant by 7.4.1994, the applicant is free to move to this Tribunal by way of filing a fresh OA for necessary directions.

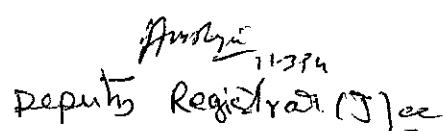
4. OA ordered accordingly at the admission stage.  
No costs.

  
(R. RANGARAJAN)  
Member (Admn)

  
(V. NEELADRI RAO)  
Vice-Chairman

Dated: The 17th February, 1994

(Dictated in the open Court)

  
Deputy Registrar (J)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BEING AT HYDERABAD

THE HON'BLE MR. JUSTICE V. VELAORI RAO  
VICE CHIEF JURMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)  
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER  
(ADMN)

Dated: 17-2-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

O.A. No.

185/94

T.A. No.

(W.P. No. )

Admitted and Interim Directions,  
issued.

Allowed.

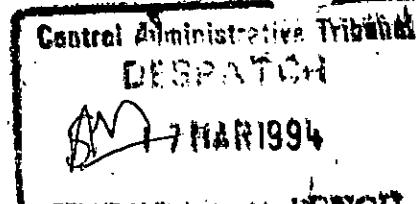
Disposed of with Directions *in admissibility*  
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



HYDERABAD BENCH.

10/3/94